

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 24
(IB)-160(PB)/2018

IN THE MATTER OF:

Asset Reconstruction Company (India) Ltd. Petitioner/Applicant
Vs.
White Metals Ltd. Respondent

Order u/S. 7 of the Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 01.05.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

SH. AVINASH K. SRIVASTAVA
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Sr. Adv. Mr. Ajit Sinha, Adv. Jasvinder Choudhary,
Adv. Akshat Vachher, Adv. Abhijit Vachher, Adv.
Ashwin Sawlani, Adv. Yashvardhan Singh in RA-
183/2024 & IA-2082/2024
For the Respondent : Adv. Rishi Awasthi and Adv. Avinash Ankit for R-10

ORDER

RA-183/2023

Mr. Ajit Sinha, Ld. Sr. Counsel for the Applicant appears through VC.
Among the 16 Respondents, R-10 has filed an appearance through Mr.
Avinash Ankit, Ld. Counsel today. In respect of other Respondents, the
Petitioner is directed to issue fresh notice upon the unrepresented
Respondents.

Await appearance of other Respondents.

At request, List the matter again **on 16.07.2024.**

New IA-2082/2024

List this application again **on 16.07.2024.**

Sd/-
(RAMALINGAM SUDHAKAR)
PRESIDENT

Sd/-
(AVINASH K. SRIVASTAVA)
MEMBER (TECHNICAL)